

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW

ANNEXURE

04/1139/82 INDEX SHEET  
CAUSE TITLE ..... OF .....

NAME OF THE PARTIES. .... *Ram Lal* .....

..... Applicant

Versus

*C.O.T. Govt.*

..... Respondent

Part A, B & C

Sl. No.	Description of documents	Page
1	Check List	A1 to A2
2	Order sheets	A3 to A8
3	Judgement order dt 23-10-92	A9 to A10
4	Written Petition & Annexure thereto	A11 to A26
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6	Revised Affidavit	A41 to A45
7	Application for Sanctioning document	A46 to A53
8	Notice / Paper to others parties	A54 to A62
9		
10		
11		
12		
13		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

*Decided*

*F Chegg II on* Dated... 13-3-12... B/C destroyed on 9-5-12.

Counter Signed.....

*Raj*  
Section Officer / In charge

*on*  
Signature of the  
Dealing Assistant

Apparment

11

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ADDITIONAL BENCH,**

23-A, Thornhill Road, Allahabad-211001

Registration No. 1139 of 1987

APPLICANT (s) Ram Lal & 4 others.

RESPONDENT(s) D. R. M., M. R. Ly. Moradabad & 2 others.

Particulars to be examined	Endorsement as to result of Examination
1. Is the appeal competent ?	YB
2. (a) Is the application in the prescribed form ?	YB
(b) Is the application in paper book form ?	YB
(c) Have six complete sets of the application been filed ?	YB, 5 sets filed.
3. (a) Is the appeal in time ?	No
(b) If not, by how many days it is beyond time ?	—
(c) Has sufficient cause for not making the application in time, been filed ?	YB
4. Has the document of authorisation/Vakalat-nama been filed ?	YB
5. Is the application accompanied by B. D./Postal-Order for Rs. 50/-	YB
6. Has the certified copy/copies of the order (s) against which the application is made been filed ?	<p>The application is not against any particular order.</p>
7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	YB

(b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?

ORDER SHEET  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

P3

ALLAHABAD

CA 1139/87

.....No.....of 198.

.....Vs.....

Sl.No. of order	Date of order	ORDERS WITH SIGNATURE	Office Notes as to action (if any) taken on order
25/1/88	<u>Registrar</u>	Reply filed today. Rejoinder can be filed by 17/2/88 as prayed.	<u>Registrar</u>
17-2-88	<u>DR</u>	On the request of Counsel for Applicant, he is allowed to file his rejoinder by 18-3-88.	<u>DR(J)</u>
14/3/88	<u>DR</u>	Rejoinder not filed so far, submitted for order.	<u>DR(J)</u> For the rejoinder affidavt to be filed by 12-4-88 <u>Registrar</u>

OA 1139/07

25/4/88

Hon. S. Taseer Hassan V.C.(S) AG  
Hon. Ajay John A.M.

No one appeared for the parties.  
The case is adjourned to 27-5-88.  
Inform the Counsel for the respondent  
at Arba Hobba.

30

A.M.

22

Inform the Counsel for respondent V.C.

Dixit  
20/4/88

27.5.1988

Hon. Ajay John, AM

Hon. R. S. Sharma, JM

Sri A. K. Dixit has sent an  
application for adjournment of the case.  
The case is accordingly adjourned to

29.5.1988 for hearing.

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AM

}  
JM

27-5-88

4007

OA 1139/87

AS

Hon. Ajay John, Am.

19-7-88

Shri A.K. Dixit for the applicant

Shri S.P. Srivastava for respondents.

An application has been made by the applicant's counsel for summoning the records. These are the records lost where the names of the applicants

2, 3 & 4 are included. The second document is in respect of the applicants 1 & 5 which is being

challenged in the reply given by the respondents that these persons

never worked and the cards that they have produced are for seal documents. The learned counsel for the applicant is requesting

for summoning of the pay sheets for the months of July, 78 and

September, 1983 pertaining to

I.O.W. Balarama where the applicants

1 & 5 reported to have been working.

Shri S.P. Srivastava undertakes to produce the documents at the time of final hearing which is fixed

for 21-9-88.

2

R.M.

Am

07/11/89/87

A6

O.A. 1139/87 (L)

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. D.K. Agrawal, J.M.

30/3/89

Shri A.K. Dixit learned counsel for the applicant and Shri S.P. Srivastava, learned counsel for the respondents are present. On the request of both the parties the case is adjourned to 25/4/89.

J.M.

A.M.

(sns)

30/3

OR  
The learned counsel for the applicant has filed an application for impleadment of Union of India.  
Submitted for order

Prish  
80/3

OR

Counsel for applicant has filed an application for impleadment of Union of India as opposite party.

Submitted for orders.

Aug  
24/4

25/4/89

The application for the amendment in the claim petition filed by the applicant is allowed, and the same be incorporated in the claim petition within a week. Shri S.P. Srivastava, learned counsel for the respondents states that no further reply need be filed, and the reply already filed would suffice for the purpose. List this case for final hearing on 17-7-1989.

J.M.

A.M.

(sns)

OR  
case is submitted  
for hearing

17-7-89

No Siting. Adj. to 19.9.89  
for hearing

h  
B.O.C.

317

19/3/90

Hon. Mr. D.K. Agrawal, J.Y.  
Hon. Mr. K. Obayya, A.M.

None appears.

List it for orders on 17/12/90.

A.M.

J.Y.  
J.M.

12-7-90

No sitting adj. to 12/11/90

12.11.90

Hon. Mr. Justice K. Nath, V.C.

Hon. Mr. M.Y. Priolkar, A.M.

By order dated 19.2.90 the applicant was directed to furnish certain material which has not been done. The case is otherwise ready and may be listed for final hearing on 17.12.90.

A.M.

V.C.

17-12-90 No sitting Adj to 4-3-91

Hon. Mr. Justice V.C. Savarkarwar v/s OR  
Hon. Mr. A.B. gouthi S.P. 7

26/2/91

Applicant Sri Dam Lal is present in person. Sri Ravji Devyan Bhatia, pleader of Sri S.P. Savarkarwar is present for respondents. On the request of both the parties case is adjourned to 26.3.91 for hearing.

A.M.

V.C.

Ad

20.5.92

Hon. Mr. Justice S. Srivastava, V.L.  
Hon. Mr. K. Obanna, A.M.

notices may be sent to Union of India by the office within one week informing that S. P. Srivastava Comr. for the Petitioners has become a Judge of the Allahabad High Court. So some arrangement should be made by them otherwise the case will be heard and disposed of *Ex Parte*.  
List this case on 11.8.92  
for hearing.

(pw)

(pw)

OR  
Notice issued  
on 28.5.92  
(S)

In order copy

K.K. Pandit  
Chaitanya  
22/5/92

11.8.92

No. S. 1139 of D.M. adjt  
16.10.92

d

D.R.

16.10.92

No. S. 1139 of D.M. adjt  
to 23.10.92

d

case is  
S. F. H.

22/10/92

15

N

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 1139/87

Ram Lal and others

Applicant

versus

D.R.M., N. Railway and others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C. )

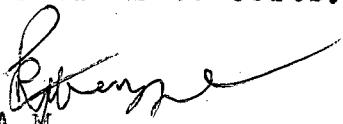
Applicants claim that they worked as casual labour for long duration since prior to 1.8.78 till they were ~~not~~ finally asked not to work and have approached the Tribunal. According to the applicants they have worked for 398 days (applicant No. 1 ), 770 days (applicant No. 2 ), 746 days (applicant No. 3 ), 467 days (applicant No. 4 ) and 149 days (applicant No. 5 ) and as such the casual labour who have completed requisite period of continuous working, are entitled to be included in the list/register for the purpose they have a prior claim of job over outsiders.

2. The respondents have denied the claim of the applicants and have stated that the applicant No. 1 was engaged for 2 months and not for 398 days and the applicant No. 5 was never engaged as a casual labour for any period and that no casual labour card was ever issued to the applicants. According to the respondents the Live Register was already prepared long back in

the year 1985 and the name of the applicants 2,3 and 4 are already on record and the dispute is regarding applicant No. 1. There is denial of working of applicant No. 1, has given the labour card of Ram Lal son of Bhikha resident of village Bahidin Post Kachhona, District Hardoi while the applicant in the instant case has been described as Ram Lal son of Shri Mangali resident of village Fattepur.

3. On behalf of the applicant an application has been moved stating that the applicant's father name has been wrongly typed. Even if the correction is allowed, that will not serve the purpose.

4. Respondents may include the name of the applicant No. 1 in the casual register in case the applicant appears before the respondents within 3 months to produce the Casual <sup>Case</sup> and Labour Card / respondents to consider the name. The application stands disposed of ~~with~~ above with no order as to costs.

  
A.M.

  
V.C.

1/ Lucknow: Dated 23.10.92.

Reg. No. 1139 of 1987  
Central Administrative Tribunal  
Additional Bench At Allahabad  
Date of Filing..... 26/11/87  
CR

Date of Receipt  
by Post

Chandan  
By Registrar.

FORM I

( See Rule 4 )

D 11

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE  
TRIBUNAL ACT, 1985.

Ram Lal and 4 others..

.. Applicants.

Vs.

Divisional Rail Manager, Mooradabad..

.. Respondents.

I N D E X

Sl. No.	Description of documents relief upon.	Page No.
1.	Application	1-12
2.	ANNEXURE No. A-1 Working days certificate of applicant No.1	13
3.	ANNEXURE A-2 Working days certificate of applicant no. 2	14
4.	Annexure A-3 Working days certificate of applicant no. x3	15
5.	Annexure A-4 Working days certificate of applicant no. 3 4	16
6.	Annexure A-5 Working days certificate of applicant no. 5	17
7.	Annexure No. A-6 Railway Board circular dt. 11/12.5.81	18
8.	Annexure A-7 respondent letter dt. 19.11.83	19
9.	Annexure No. A-8 Respondent letter dt. 4.3.87	20

Handed  
Suman  
pa.

Noted for 2/12/87

8/12/87

AI2

Sl. Description of documents  
No. relied upon. page no.

10. Annexure No. A-9 respondent letter dt. 1.6.87 21-22

11. Annexure No. A-10 application dated 26.10.87 23

12. Vakalatnama. 24

All shabad Signatures of applicants.

Dated:- Nov. 26, 1987.

Almora

( Ram Lal & 4 others. )

FOR USE IN TRIBUNAL'S OFFICE

Date of filing

OR

Date of Receipt by Post . . . . .

Registration No. . . . .

Signature

For Registrar.

RB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL  
BENCH AT ALLAHABAD.

B E T W E E N

Ram Lal and 4 others. • Applicants

V E R S U S

Divisional Rail Manager, Moradabad and others • Respondents.

DETAILS OF APPLICATION

1. Particulars of applicants :-

(i) Name of the applicants :- ) As per details  
(ii) Name of father/Husband:- ) given below:-  
(iii) Age of the applicants :- )

1. Ram Lal aged about 39 years s/o Sri Mangali  
Village Fattepur, Post Gaju, District Hardoi.
2. Khanna aged about 34 years son of Sri Mangal  
Village Fattepur, Post Gaju, District Hardoi.
3. Baboo Lal aged about 29 years son of Sri Putan  
Village Deonpur, Post Kachhona, District Hardoi.
4. Ram Swaroop aged about 23 years son of Sri  
Mohan Lal Village Deonpur, Post Kachhona, District  
Hardoi.
5. Virendra Singh aged about 27 years son of  
Sri Ramendra Bahadur, Village Kukhi, Post Kachhona,  
District Hardoi.

10.45

21/5/2020

10/10/2020

A/4

(iv) Designation and  
particulars of office  
in which employed :-

Inspector of Works  
Northern Railway,  
Balamau Jn.  
District Hardoi.

(v) Office Address :

-Do-

(vi) Address for service  
of Notices:-

Ram Lal s/o Sri Mangal  
Village Fatteypur, Post Gaj  
District Hardoi.

2. Particulars of the

Respondents.

(i) Name of respondent.

(ii) Name of father/Husband.

(iii) Age of the respondent.

As per details

(iv) Designation & particulars  
of office (Name & station)  
in which employed.

given below:

(v) Office Address.

(vi) Address for service of

Notices.

1. Divisional Rail Manager, Northern Railway, Moraadabad.
2. Assistant Engineer, Northern Railway Hardoi.

3. Inspector of works, Northern Railway Balamau Jn.

~~4. Union of India Thruh Secretary to Deptt of Railways,  
Ministry of Railways New Delhi. flm~~

3. Particulars of order against 2514  
which application is made

Reference No. 4  
Added order  
Contd order  
Dt. 25.4.87  
Appd  
2514

The application is against the following order:-

(i) Order No.	..	..	Nil.
(ii) Date	..	..	Nil.

17.37  
17.37

flm flm

(iii) Passed by .. applicants have

worked as casual labour under Inspector of works, Northern Railway, Balamau Jn. Prior to 1.8.78 for a very long time under broken periods. They are legally entitled for inclusion of their names in the register/list for employment in future. Since no action for entering up their names has been taken by the I.O.W. Northern Railway Balamau, Jn. this claim is preferred.

(iv) Subject in Brief:- All the applicants have worked

as Casual labour i.e. Mason, Khallasi etc. for very long duration in broken periods under Inspector of Works Balamau Jn. such prior to 1.8.78. Under Para 2512 of Railway Establishment Manual and according to the direction of Railway Administration applicants are entitled to the inclusion of their names in the register/list for providing employment in future. Applicants names have not been included in such list/registers and as a matter of fact no such list has been prepared, for which respondents have statutory liability, as such applicants are preferring the present claim for issuing a command, direction or order in the nature of Mandamus that respondent be ordered to prepare such list by including names of applicant in accordance with seniority keeping in view the

17.30.1978  
J.C.W.

pljhws

duration of their working period and to provide them with the suitable jobs strictly in accordance with such list.

Since right of relief arises from the same type of act or transaction, the applicant are jointly interested in the same cause of action and identical question of controversy with regard to fact and law is involved; applicants being unemployed persons belonging to Weaker Section of society and financially wasble to prefer separate claims, beg to seek leave of Hon'ble Tribunal to prefer this joint application on single set of fee.

4- Jurisdiction of the Tribunal.

The applicants declare that the subject matter of the action against which they want redressal is within the jurisdiction of this Hon'ble Tribunal.

5- Limitation : The applicants further declare that the application is within limitation prescribed in Sec. 21 of The Administrative Tribunal's Act 1985. In any case if Hon'ble Tribunal feels that application in view the circumstances mentioned in Para's 6.7 of this petition, the Hon'ble Tribunal may be pleased to condone the delay under Section 21 (3) of the Administrative Tribunal's Act.

17.35.2022

ALG/N

A7

Condonation of delay is prayed only when Hon'ble Tribunal feels that claim is not within time.

**6. FACTS OF THE CASE :**

6.1 That applicants were engaged as Casual Labours by Inspector of Works (hereinafter referred as IOW ) Northern Railway Balamau Jn. District Hardoi . They have put in very long period of faithful employment in broken periods under respondent no.3 from time to time as indicated below :-

<u>Name of applicant.</u>	<u>Period of Work</u>	<u>Total Days.</u>
1. Ram Lal	16.1.76 - 12.9.83	393
2. Khanna	18.12.72 - 14.2.84	770
3. Baboo Lal	10.4.77 - 14.9.84	746
4. Ram Swaroop	4.6.78 - 4.2.84	465
5. Virendra Singh	30.4.77 - 14.7.78	149

6.2 That above working days are entered in detail over the respective casual labour cards of claimants.

True Photo stat copies of Casual Labour Cards, in respect of applicants are attached herewith as ANNEXURE No. A-1 to A-5 of this claim.

6.3 That casual labours who have not completed requisite period of continuous working are

7.8.17

AM/MS

entitled to be included in the list / register prepared for the purpose and they have a prior claim of job over outsiders. Employment should be given to them strictly in accordance with their seniority of working days. Relevant provisions of Para 2512 (i) to Railway Establishment Manual are reproduced below:-

2512:- Absorption of Casual Labour in regular Vacancies:-

(i) Casual labour who acquire temporary status a result of having worked an other than projects for more than 6 months or who have worked for more than 6 months, shall be considered for regular employment without having to go through Employment Exchanges. Other Casual labour who have not completed six months, will, of course, be required to get, themselves registered in the relevant Exchanges before they are considered by the Selection Boards. They will have a prior claim over outsiders. In order to ensure this the names of all casual labour wherever employed should be entered in the registers maintained by Divisions or Districts or by any other convenient unit of recruitment strictly in the order of their taking up casual appointment at the initial stage, and for the purposes of empanelment for regular Class IV posts they should, as far as possible, be selected in order maintained in the aforesaid registers.

AI8  
RPTC

AI8  
RPTC

While showing preference to casual labour over other outsiders in the matter of recruitment to regular Class IV establishment, due consideration and weightage should be given to the knowledge and experience gained by them, other conditions being equal, total length of service as casual labour, either continuous or in broken periods, irrespective of whether they have obtained the temporary status or not, should be taken into account so as to ensure that casual labour who are senior by virtue of longer service, are not left out.

(ii) .. .. ..

(iii) .. .. ..

6.4. That from time to time Railway administrative has also issued directions to engage ~~such~~ such casual labours and to prepare & list of such persons for employment in future.

True Photostat copies of directions of Railway Administration Dt. 11/12.5.81, 19.11.83, 4.3.87 and 1.6.87 issued from time to time are attached herewith as ANNEXURES No. A-6 to A-9 to this Claim Petition.

6.5. That perval of Annexure A - 6 to A - 9 goes to show that there are positive instruction on behalf of Railway Administration that those Casual Labourers who have been in service prior

1.3.28.82

10/10/82

A29

to 1.8.78 to 4.10.78 should be enlisted and given employment having regard to their seniority of working days.

6.6. That Railway Board vide its circular Number E (NG) ii- 80/CL /25 Dt. 22.10.80 has issued positive instructions that in case any person complains about his non-engagement his record of service be checked and engaged in preference to juniors if his claim is found correct.

6.7. That petitioners along with others have moved representations and made personal approaches for their engagements or inclusion of their names in the list, but no attention has been paid. Last time also 26.3.87 applicants moved a representation.

True copy of aforesaid representation Dt. 26.3.87 is attached herewith as ANNEXURE No. A-10 to this claim.

6.8. That so far respondent have no prepared any such list as required and at least they

42

to 1.8.78 to 4.10.78 should be enlisted and given employment having regard to their seniority of working days.

6.6. That Railway Board vide its circular Number E (NG) ii- 80/CL /25 Dt. 22.10.80 has issued positive instructions that in case any person complains about his non-engagement his record of service be checked and engaged in preference to juniors if his claim is found correct.

6.7. That petitioners along with others have moved representations and made personal approaches for their engagements or inclusion of their names in the list, but no attention has been paid. Last time also 26.3.87 applicants moved a representation.

True copy of aforesaid representation Dt. 26.3.87 is attached herewith as ANNEXURE No. A-10 to this claim.

6.8. That so far respondent have no prepared any such list as required and at least they have not included names of applicants for employment.

6.9. That having no regard of applicants working days respondent are engaging outsiders and juniors to casual employment with the result that persons having such less working days at their credit have been regularised even.

6.10. That since respondents have failed to perform

6.10. That since respondents have failed to perform  
6.10. That since respondents have failed to perform

statutory duty imposed upon them, regarding preparation of list as aforesaid, applicants beg to prefer this claim, on and amongst other the following grounds. ~~Ch~~ase of action for which is recurring:-

G R O U N D S

- (A) Because respondent have statutory ~~obligation~~ to prepare a list, including the names of applicants for employment in future.
- (B) Because action of respondents in not preparing the list of casual laboures in accordance with having regard to their working days, is arbitrary and ~~mal~~afide.
- (C) Because applicants are legally entitled to get their names included in the list and to have an engagement according to their seniority to the exclusion of outsiders and juniors.
- (D) Because applicants have a legal right and respondents have a legal obligation to perform.

7. Details of Remedies exhausted

The applicants declare that they have availed all the remedies available to them under relevant rules. None of the representation have been decided by an order in writing. True copy of last representation Dt. 26.3.87 has been attached as Annexure A 10 to this claim.

ANM

:: 10 ::

A92

8. Matters not previously  
filed or pending with  
any other court.

The applicants further declare that they had not filed previously any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them.

9. Reliefs Sought:

(i) a Declaration, direction or order in favour of applicants in the nature of Mandamus/ Command that applicants are entitled for inclusion of their names in the list which should be prepared by respondents within a time to be fixed by Hon'ble Tribunal, and are further entitled to be engaged as Casual labours in accordance with their seniority, for which respondents be ordered to comply.

(ii) Costs of the claim petition and such other relief as may be deemed fit and proper in the circumstances of the case, be also granted to applicants.

3/10/2020

10. Interim order, if any  
prayed for

N I L .

Q2  
:: 11 ::

11. Application is presented through Counsel  
SRI ABHAYA KUMAR DIXIT, Advocate, 509/28Ka,  
Old Hyderabad, Lucknow.

12. Particulars of Bank Draft/Postal order in  
respect of the application fee.

1. Name of the Bank on which drawn.

2. Demand Draft No:

O.R.

1. No. of Indian Postal Order: DD/3 224949

2. Name of Issuing Post Office Hd.P.O. Sitapur.

HIGH COURT BENCH, LUCKNOW Post Office.

3. Date of Issue of Postal Order:- 25.11.1987

4. Post Office at Which Payable:- ALLAHABAD.

13. List of enclosures:-

1. Demand draft/Postal Order.

2. Index of documents.

3. Paper book having details of Annexures  
as mentioned in the Index.

4. Vakalatnama.

Q3-102/2

Alm

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VERIFICATION

We, Ram Lal, Khanna, Baboo Lal, Ram Swaroop and Virendra Singh, whose names and addresses are given in array of parties do hereby verify that the contents of paras 6.1 to 6.9 are true to our personal knowledge and those of paras 6.10 and 7 to 13 are believed to be true on legal advise and that we have not suppressed any material facts.

ALLAHABAD:

Dated: 26.11.1987

Ram Lal & others

Applicants.

To,

The Registrar,

Central Administrative Tribunal,

Additional Bench, Allahabad.

Allyan  
R.S.

15-11-1987  
C.G. 111

ATQ CTRT

15-11-1987  
21/11/1987  
ATQ CTRT

15-11-1987  
21/11/1987  
ATQ CTRT

15-11-1987  
21/11/1987  
ATQ CTRT

B  
A 26

इन्हि सेन्ट्रल रुडमिनिस्ट्रैटिव डिव्ह्युल्यू राजीशनल बैच सरकारी दस्तावेज़  
रामलाल आर्टि वाची  
डिनीजनल बैच लर  
२५-१०-१२८०

( 4 )

प्रतियोगी सेवा के लिए काम करने का रिकार्ड  
RECORD OF SERVICE AS CASUAL LABOUR  
भारतीय नियुक्ति की तारीख  
Date of initial employment

Date of initial employment

नौकरी की प्रयोगी Period of employment		कार्य का स्वरूप Nature of assignment	प्रयोगके नाम नित हस्तांतर और पदनाम Sig. & Dsgr. of Supr. with date
कब से From	कब तक To		
1-३-७६	14-३-७६	३१-३०८०	
15-६-७६	7-७-७६	30 days	३१-८८० ता १५-८६
10-८-७६	14-८-७६	41 days	३७-८८० ता १५-८६
25-१०-७६	4-१२-७६	16 days	१०-१२-८६
3-१-८७	21-१-८७	1262 days	१०-१-८७
1-२-८७	14-४-७७	27 days	३०८-८८० ता १५-८७
21-४-७७	31-५-७७	२५०	३३५-८८० ता १५-८७
Total		१३८०	१४० days

only one record

versus

नौकरी की प्रयोगी Period of employment	कार्य का स्वरूप Nature of assignment	प्रयोगके नाम नित हस्तांतर और पदनाम Sig. & Dsgr. of Supr. with date
कब से From	कब तक To	
1-१०-८१	31-१०-८१	३१-८८०
15-०७-८२	14-८-८२	३० days
15-०७-८२	12-९-८३	60 days

ATTESTED

  
Abdul Rehman Dileep  
Advocate  
HIGH COURT  
LUCKNOW.

14

Ad Co

२८६ रामेन्द्रा शुभेन्दुराम दिल्ली २८६ न देव ४२, द. २०१२

राम लिल अमी ॥ २८३ ॥

१८८५ ग्रन्थालय राजस्थान

A-2

( 5 . )

**पर्याप्त भवान के एवं नियम के लिए या रिकार्ड**  
**RECORD OF SUFFICIENT AS CASTAL LEADERS**

### प्रतिक्रिया प्राप्ति के लिए ने जाहाज की वापिसी की जाती है।

प्रारंभिक विधिवत् दिन 18-12-22  
Date of initial hearing 18-12-22

प्रारम्भिक नियुक्ति की तारीख Date of initial employment

दियेंद्रा राजीवन्नामे दिव्य, विनायक एवं सुवर्णनामे

राम लक्ष्मी डॉ. विजय विजय

१५ विद्युत्तमामृतम्

22795277 -

A-2

( 5 )

संग्रह संस्कार की कृति में लाभ लाने का रिकॉर्ड  
RECORD OF SAVING AS CASTAL LABOUR

प्रतिक्रिया प्राप्ति के लिए निम्न नाम का रजिस्टर  
RECORD OF SERVICE AS CASUAL LABORER

प्राचीन शिल्पों की विवरण  
Description of ancient sculptures

प्रारंभिक नियुक्ति की तारीख  
Date of initial employment

ATTESTED TRUE COPY

~~Abiaya K. D. D. S. D. I. I. T.~~

advocate

## RIGHT-OUT

## LUCKNOW

## LUCKNOW.

इन दिन सेन्ट्रल रुडमिनिस्ट्रेटिव ट्रिब्युनल रुटीशनल नेच राट्ट इलाम, 1949

ବନାମ

ધ્યાન

## ਤਿਨੀ ਯਨਲ ਮੈਨੇ ਭਾਰ

२८ पान्डुर

२२०९०१

AS

(( 6 ))

अनियत मजदूर के काम करने का रिकार्ड  
RECORD OF SERVICE AS CASUAL LABOUR

प्रारम्भिक नियुक्ति की तारीख ..... Date of initial employment

नोकरी की प्रवापिता Period of employment	कार्य का स्वरूप Nature of assignment	प्रबंधिका की तारीख Signature of Supr. with date
कब से From (t)	कब तक To	
1-3-84	BT	6221 195
5-84	31-3-84	31 "
2-84	14-6-84	31 "
	14-9-84	62 "
		746 "
		11/10/1984 मालामत S. Rly. Balaonu

N.R. - 2183/11 - Jan., 1976 - 20,000 Bks.

( 5 )

प्रानियत मजदूर के रूप में काम करने का रिकॉर्ड ।  
RECORD OF SERVICE AS CASUAL LABOUR

प्रारम्भिक नियुक्ति की तारीख  
Date of initial employment

2. प्रारंभिक वर्ष	Date of initial employment	नोकरी की अवधि Period of employment	कार्य का स्वरूप Nature of assignment	पदवक का नारीखन Signature & Date Sig. & D. Supr. w/	नोकरी की अवधि Period of employment	कार्य का स्वरूप Nature of assignment	प्राप्तिक का नारीखन Signature & Date Sig. & Design of Supr. with date
3. दरमा Dra	कब से From	कब तक To			कब से From	कब तक To	
4. प्रारंभिक वर्ष A.Y.							
5. वंशियोगी वर्ष L.D.	1-2-77	1-2-77	14-30		6-5-78	4-6-78	14-30
6. वार्षिक P.C.	3-3-77	3-4-77	14		9-8-78	19-7-78	31
7. वार्षिक P.C.	9-4-77	8-5-77	20		12-78	9-1-78	24
8. वार्षिक P.C.	14-5-77	12-6-77	30		1-10-78	4-11-78	29
9. वार्षिक P.C.	23-6-77	22-7-77	30		5-7-78	11-6-78	30
10. वार्षिक P.C.	28-7-77	16-8-77	20		8-7-78	14-9-77	30
11. वार्षिक P.C.	3-9-77	4-9-77	12	5.W. B.L.	1-10-78	15-11-78	31
12. वार्षिक P.C.	1-10-81	31-10-81	31	1.1.1.1.1.1.	1-10-82	15-11-82	31
				219 श्री विठ्ठल नानाशंकर नानाशंकर	8-3-83	29-4-82	
					8-3-83	14-2-83	31
					8-3-83	14-5-83	30
					8-3-83	14-9-83	31
					16-4-84	14-9-84	30

गुरु गुरु

ALWAYS SPEND TIME  
WITH  
HIGH MURK  
LUCKY W.

( 4 )

भारतीय सरकार के कानून अनुसार शास्त्रीय विभाग  
RECORD OF SERVICE AS CASUAL LABOUR

शास्त्रीय विभाग के कानून अनुसार शास्त्रीय विभाग  
RECORD OF SERVICE AS CASUAL LABOUR

शास्त्रीय विभाग की तारीख  
Date of initial employment

शास्त्रीय विभाग की तारीख  
Date of initial employment

कानून की तारीख Nature of assignment	नोकरी की तारीख Period of employment		कानून की तारीख Nature of assignment	नोकरी की तारीख Period of employment	
	कानून से From	कानून तक To		कानून से From	कानून तक To
15-4-78	15-4-78	15-4-78	01-5-82	31-5-82	17-6-82
16-4-78	16-4-78	16-4-78	15-7-82	14-8-82	30-8-82
17-4-78	17-4-78	17-4-78	15-8-82	14-9-82	30-9-82
18-4-78	18-4-78	18-4-78	15-9-82	14-10-82	30-10-82
19-4-78	19-4-78	19-4-78	15-10-82	14-11-82	30-11-82
20-4-78	20-4-78	20-4-78	15-11-82	14-12-82	31-12-82
21-4-78	21-4-78	21-4-78	15-12-82	14-1-83	31-1-83
22-4-78	22-4-78	22-4-78	15-1-83	14-2-83	31-2-83
23-4-78	23-4-78	23-4-78	15-2-83	14-3-83	31-3-83
24-4-78	24-4-78	24-4-78	15-3-83	14-4-83	31-4-83
25-4-78	25-4-78	25-4-78	15-4-83	14-5-83	31-5-83
26-4-78	26-4-78	26-4-78	15-5-83	14-6-83	31-6-83
27-4-78	27-4-78	27-4-78	15-6-83	14-7-83	31-7-83
28-4-78	28-4-78	28-4-78	15-7-83	14-8-83	31-8-83
29-4-78	29-4-78	29-4-78	15-8-83	14-9-83	31-9-83
30-4-78	30-4-78	30-4-78	15-9-83	14-10-83	31-10-83
31-4-78	31-4-78	31-4-78	15-10-83	14-11-83	31-11-83
1-5-78	1-5-78	1-5-78	15-11-83	14-12-83	31-12-83
2-5-78	2-5-78	2-5-78	15-12-83	14-1-84	31-1-84
3-5-78	3-5-78	3-5-78	15-1-84	14-2-84	31-2-84
4-5-78	4-5-78	4-5-78	15-2-84	14-3-84	31-3-84
5-5-78	5-5-78	5-5-78	15-3-84	14-4-84	31-4-84
6-5-78	6-5-78	6-5-78	15-4-84	14-5-84	31-5-84
7-5-78	7-5-78	7-5-78	15-5-84	14-6-84	31-6-84
8-5-78	8-5-78	8-5-78	15-6-84	14-7-84	31-7-84
9-5-78	9-5-78	9-5-78	15-7-84	14-8-84	31-8-84
10-5-78	10-5-78	10-5-78	15-8-84	14-9-84	31-9-84
11-5-78	11-5-78	11-5-78	15-9-84	14-10-84	31-10-84
12-5-78	12-5-78	12-5-78	15-10-84	14-11-84	31-11-84
13-5-78	13-5-78	13-5-78	15-11-84	14-12-84	31-12-84
14-5-78	14-5-78	14-5-78	15-12-84	14-1-85	31-1-85
15-5-78	15-5-78	15-5-78	15-1-85	14-2-85	31-2-85
16-5-78	16-5-78	16-5-78	15-2-85	14-3-85	31-3-85
17-5-78	17-5-78	17-5-78	15-3-85	14-4-85	31-4-85
18-5-78	18-5-78	18-5-78	15-4-85	14-5-85	31-5-85
19-5-78	19-5-78	19-5-78	15-5-85	14-6-85	31-6-85
20-5-78	20-5-78	20-5-78	15-6-85	14-7-85	31-7-85
21-5-78	21-5-78	21-5-78	15-7-85	14-8-85	31-8-85
22-5-78	22-5-78	22-5-78	15-8-85	14-9-85	31-9-85
23-5-78	23-5-78	23-5-78	15-9-85	14-10-85	31-10-85
24-5-78	24-5-78	24-5-78	15-10-85	14-11-85	31-11-85
25-5-78	25-5-78	25-5-78	15-11-85	14-12-85	31-12-85
26-5-78	26-5-78	26-5-78	15-12-85	14-1-86	31-1-86
27-5-78	27-5-78	27-5-78	15-1-86	14-2-86	31-2-86
28-5-78	28-5-78	28-5-78	15-2-86	14-3-86	31-3-86
29-5-78	29-5-78	29-5-78	15-3-86	14-4-86	31-4-86
30-5-78	30-5-78	30-5-78	15-4-86	14-5-86	31-5-86
31-5-78	31-5-78	31-5-78	15-5-86	14-6-86	31-6-86
1-6-78	1-6-78	1-6-78	15-6-86	14-7-86	31-7-86
2-6-78	2-6-78	2-6-78	15-7-86	14-8-86	31-8-86
3-6-78	3-6-78	3-6-78	15-8-86	14-9-86	31-9-86
4-6-78	4-6-78	4-6-78	15-9-86	14-10-86	31-10-86
5-6-78	5-6-78	5-6-78	15-10-86	14-11-86	31-11-86
6-6-78	6-6-78	6-6-78	15-11-86	14-12-86	31-12-86
7-6-78	7-6-78	7-6-78	15-12-86	14-1-87	31-1-87
8-6-78	8-6-78	8-6-78	15-1-87	14-2-87	31-2-87
9-6-78	9-6-78	9-6-78	15-2-87	14-3-87	31-3-87
10-6-78	10-6-78	10-6-78	15-3-87	14-4-87	31-4-87
11-6-78	11-6-78	11-6-78	15-4-87	14-5-87	31-5-87
12-6-78	12-6-78	12-6-78	15-5-87	14-6-87	31-6-87
13-6-78	13-6-78	13-6-78	15-6-87	14-7-87	31-7-87
14-6-78	14-6-78	14-6-78	15-7-87	14-8-87	31-8-87
15-6-78	15-6-78	15-6-78	15-8-87	14-9-87	31-9-87
16-6-78	16-6-78	16-6-78	15-9-87	14-10-87	31-10-87
17-6-78	17-6-78	17-6-78	15-10-87	14-11-87	31-11-87
18-6-78	18-6-78	18-6-78	15-11-87	14-12-87	31-12-87
19-6-78	19-6-78	19-6-78	15-12-87	14-1-88	31-1-88
20-6-78	20-6-78	20-6-78	15-1-88	14-2-88	31-2-88
21-6-78	21-6-78	21-6-78	15-2-88	14-3-88	31-3-88
22-6-78	22-6-78	22-6-78	15-3-88	14-4-88	31-4-88
23-6-78	23-6-78	23-6-78	15-4-88	14-5-88	31-5-88
24-6-78	24-6-78	24-6-78	15-5-88	14-6-88	31-6-88
25-6-78	25-6-78	25-6-78	15-6-88	14-7-88	31-7-88
26-6-78	26-6-78	26-6-78	15-7-88	14-8-88	31-8-88
27-6-78	27-6-78	27-6-78	15-8-88	14-9-88	31-9-88
28-6-78	28-6-78	28-6-78	15-9-88	14-10-88	31-10-88
29-6-78	29-6-78	29-6-78	15-10-88	14-11-88	31-11-88
30-6-78	30-6-78	30-6-78	15-11-88	14-12-88	31-12-88
31-6-78	31-6-78	31-6-78	15-12-88	14-1-89	31-1-89
1-7-78	1-7-78	1-7-78	15-1-89	14-2-89	31-2-89
2-7-78	2-7-78	2-7-78	15-2-89	14-3-89	31-3-89
3-7-78	3-7-78	3-7-78	15-3-89	14-4-89	31-4-89
4-7-78	4-7-78	4-7-78	15-4-89	14-5-89	31-5-89
5-7-78	5-7-78	5-7-78	15-5-89	14-6-89	31-6-89
6-7-78	6-7-78	6-7-78	15-6-89	14-7-89	31-7-89
7-7-78	7-7-78	7-7-78	15-7-89	14-8-89	31-8-89
8-7-78	8-7-78	8-7-78	15-8-89	14-9-89	31-9-89
9-7-78	9-7-78	9-7-78	15-9-89	14-10-89	31-10-89
10-7-78	10-7-78	10-7-78	15-10-89	14-11-89	31-11-89
11-7-78	11-7-78	11-7-78	15-11-89	14-12-89	31-12-89
12-7-78	12-7-78	12-7-78	15-12-89	14-1-90	31-1-90
13-7-78	13-7-78	13-7-78	15-1-90	14-2-90	31-2-90
14-7-78	14-7-78	14-7-78	15-2-90	14-3-90	31-3-90
15-7-78	15-7-78	15-7-78	15-3-90	14-4-90	31-4-90
16-7-78	16-7-78	16-7-78	15-4-90	14-5-90	31-5-90
17-7-78	17-7-78	17-7-78	15-5-90	14-6-90	31-6-90
18-7-78	18-7-78	18-7-78	15-6-90	14-7-90	31-7-90
19-7-78	19-7-78	19-7-78	15-7-90	14-8-90	31-8-90
20-7-78	20-7-78	20-7-78	15-8-90	14-9-90	31-9-90
21-7-78	21-7-78	21-7-78	15-9-90	14-10-90	31-10-90
22-7-78	22-7-78	22-7-78	15-10-90	14-11-90	31-11-90
23-7-78	23-7-78	23-7-78	15-11-90	14-12-90	31-12-90
24-7-78	24-7-78	24-7-78	15-12-90	14-1-91	31-1-91
25-7-78	25-7-78	25-7-78	15-1-91	14-2-91	31-2-91
26-7-78	26-7-78	26-7-78	15-2-91	14-3-91	31-3-91
27-7-78	27-7-78	27-7-78	15-3-91	14-4-91	31-4-91
28-7-78	28-7-78	28-7-78	15-4-91	14-5-91	31-5-91
29-7-78	29-7-78	29-7-78	15-5-91	14-6-91	31-6-91
30-7-78	30-7-78	30-7-78	15-6-91	14-7-91	31-7-91
31-7-78	31-7-78	31-7-78	15-7-91	14-8-91	31-8-91
1-8-78	1-8-78	1-8-78	15-8-91	14-9-91	31-9-91
2-8-78	2-8-78	2-8-78	15-9-91	14-10-91	31-10-91
3-8-78	3-8-78	3-8-78	15-10-91	14-11-91	31-11-91
4-8-78	4-8-78	4-8-78	15-11-91	14-12-91	31-12-91
5-8-78	5-8-78	5-8-78	15-12-91	14-1-92	31-1-92
6-8-78	6-8-78	6-8-78	15-1-92	14-2-92	31-2-92
7-8-78	7-8-78	7-8-78	15-2-92	14-3-92	31-3-92
8-8-78	8-8-78	8-8-78	15-3-92	14-4-92	31-4-92
9-8-78	9-8-78</				



इन दिन सेन्ट्रल एमिनिस्ट्रिंग दिबुनल  
एडी शनल बैच से इलाहाबाद।

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साथ लाल आदि:-

-- याची

बनाम

डॉ वीजनल मैनेजर आदि:-

-- अपोरो पार्टीज

अनेकजर ६

उत्तर रेलवे

मंडल रेल प्रबंधक कायांत्रिय  
मुरादाबाद।

पत्र संख्या 1144- है /एन0आर0एम0००/११/११/८० दिनांक ११/१२/८१

सेवा में,

लोको फोर मैन मुरादाबाद लक्षर बरेली, राजा, शोडमै देहाद्वन व  
बालामुँ

विज्ञाय:- आकस्मिक श्रमिको/सब्स्टीच्यूट की लिस्ट।

नीचे लिखे प्राप्त (प्रोफार्म) पर एक सप्ताह के अन्दर 1-8-78 से  
पहुंच कार्य किये आकस्मिक श्रमिको/सब्स्टीच्यूटों जो नियुक्ति की प्रतीक्षा में है, की  
लिस्ट इस कायांत्रिय को प्रधान लिपिक है पी-2 के साथ विशेष छूत बदारा भेजे  
ज्यामें एक दिन काम करने वालों भी आ सकता है।

उक्त निर्देशांकों की अपेक्षा अनुशासनिक नियम के अन्तर्गत कठोरता के  
साथ देखा जायेगा।

1- क्रम सं०

2- नाम

3- पिता का नाम

4- स्टेशन

5- अनुपूर्चित जाति या अनुपूर्चित जन जाति

6- नियुक्ति का मूल दिनांक व कुल दिन

7- विशेषांक

इसके अतिरिक्त श्रेणी के अनुसार 196-232 विनाम से  
की रेखाति भी उक्त सूचना के साथ अवश्य आनी चाहिये।  
६०/- 10-5-81  
कृते/मंडल रेल प्रबंधक  
मुरादाबाद।

19

इनदि सेन्ट्रल रुडमिनिस्ट्रेटिव ट्रिब्युनल स्टीशनल बंच रुड इलाहाबाद  
रामलाल आदि.

डीजनल मेनेजर	बनाम	याची
सेवारन -	रस्पन्डर	A - 17

उत्तर रेलवे  
प. 220, गो. - 1, (ई. एम. सी. 2) 37  
मण्डल रेल प्रबंधक कायालिय  
४, र. मुरादाबाद १९, १८८३

संग्रहीत अधिकारीयण, मुरादाबाद मण्डल  
संस्था प्रवाह अधीक्षय, (C + W रोडोडोर्म) मुरादाबाद मण्डल  
संस्था अधीक्षय, सहायक अधीक्षक, प्रधान, लिपिक कामिक शासा.  
प्रतिलिपि- मण्डल संस्था, पु. आर. एम. यु. मुरादाबाद  
मण्डल संस्था, एब. आर. एम. यु. मुरादाबाद

TOP PRIORITY

Sub: Regularisation of casual labour appointed after  
1.8.78.

Attention is invited to this office letter of even number dated 29.10.82 and telegraphic reminders dated 16.12.82, 21.1.83 and 1.6.83 but the information has not so far been furnished by you. Headquarter is pressing hard for Regularisation of casual labour appointed after 1.8.78 i.e. between 1.8.78 to 4.10.78. It is, therefore, requested to furnish the information on the following proforma immediate.

As perately (Ans. A & B)

for Divl. Railway Manager,  
Moradabad.

ANNEXURE 'A'

S. No.	Name	Father's name.	Design.	Station.	Date of engagement.	Reasons due to which engaged.
1	2	3	4	5	6	7

Authority for engagement.	Temporary sanction if any (No. and date should be given).	Date of discharge.
---------------------------	---	--------------------

8	9	10
---	---	----

Certified that all C/labour/Substitute who have been engaged between 1.8.78 and 4.10.78 who had not worked prior to 1.8.78 have been included and no one have been left out.

Signature of Sr. Subordinate  
Seal/Design/Station and date

TRUE COPY

Adm  
HIGH CO<sup>1</sup>  
LUCKNOW.

इन दिनों योगी विद्वानों द्वारा विद्या का विविध विषयों पर विवेचन किया जा रहा है।

रामलोल डाक्टि - - - - मासो  
वनाम

५. किंवा अनलै ऐनो रायर - - - - - **प्र० ११७५; ८**  
२२०१ क्रमांक १०७० - - - - -

2 A - 8

प्राणः शिवलिङ्गं शशिः - जीवता वैशिलिङ्गं शशिः पश्चात् गौटेषु वरथा ।

ਇਤਥੇ ਵੇਖੋ ਕਿ ਪ੍ਰਾ ਸੰਤ ਇ(ਏਤਵੀ) ॥-੭੯/ਦੀਏਤ/੨ ਵਿਸਤ੍ਰਿ 25/1/80(੧੦੮)।

190489) द्वारा प्रेषित लिंगेशों की तरफ आवाज ग्राहकीय दिया गया है। यही तरफ परिवेश की विविधता लिंगों का संबंध है लिंगेश प्रथम विविधतये के मुद्रणम् 9048 में उन्हें परिवेश सुन्दरी तथा अस्थाई खेड़वा देखे के लिंगेश दिये जा दुके हैं। इनी छम गों रेतों द्वेष्टके पुराने दरियावालों के देवितेश श्रमिक गों। म-८०। ऐ पहले वार्ष वर दुके हैं ग्रीष्म काल ग्रामाना द्वेष्टके पर लिंगों जा दुके हैं ग्रीष्म उठों पुराने छम पर बहीं लगाया गया है। उठों की छारों में लगाये तथा मुद्रणम् 9048 में दिये गये लिंगेशों के ग्रन्थालय ग्राम तथा वार्ष ग्रन्थालय के संस्थापित विदेश इस विविधतये के परं एं 220५/190५॥ (ई-न-८) दिनांक 11/3/87.

(मुद्रा सं. १११) दूसरा अंगी प्रेषित लिया थया है। तद्विवार यह तात्र ऐलये लोड ते  
उन्नीस लाल्हने के लैवितिए अग्नियो लो बोले ता विविक्षय लिया है। इस उत्तराम भें ऐतो योह  
दे एवं एठ० इ(एवंगी)।। ७८/सीएल/२ दिवं १४/३/३७ ली प्रतिविष्ट सूचना मान्यता दीज  
प्राप्तिप्राप्ति है। प्रेषित ली जा रही है।

इस पर तदनुपर व्यापक प्रतिकूल के दृष्टि आयी तरी ताकि सबको नामी लाभासी हो एवे तदनुपर अवश्यक धार्यतामी थी विष्णु ।

पत्र दा हिती अद्युद्धा द दो  
इतानी पात्री अद्युद्धा दोः

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卷之三

BCC विभाग संग्रह

दत्ते महाप्रवृत्ति ।

ATTESTED TRUE COPY  
NOV 15 1987

Abhay Kumar Diri  
Advocate

HIGH COURT  
LUCKNOW.

इन दि सेन्ट्रल कमिनिस्ट्रिटिव दिबुनल  
एडी शास्त्र बैच से इताहाबाद।

233

राम लाल आदि:-

-- वाचीगण

बनास्क

टीवीजनल रेल मैजर आदि:-

-- अपोरो पार्टी

अनेकजर ५. ९

उत्तर रेलवे,  
मण्डल रेल प्रबंधक कार्यालय,  
उत्तर रेलवे/मुरादाबाद।

पत्र संख्या ईडी-२/कीनिंग/चतुर्थ श्रेणी/86 दिनांक । - ६। १९८७,

मुरादाबाद मण्डल के सभी स्टेशन अधीक्षक।  
स्टेशन मास्टर, पास्यायात निरीक्षक एवं वाणिज्य निरीक्षक।  
मुख्य कन्दौलर, रौजा, मुरादाबाद।  
कार्यालय अधीक्षक मण्डल कार्यालय, मुरादाबाद।

विषय:- परिवहन और वाणिज्य विभागों में एजेंट तथा कार्यरत श्रमिकों की नियुक्ति।

परिवहन एवं वाणिज्य विभाग के चतुर्थ श्रेणी के रिक्त स्थानों को भारते हेतु फैल बनाने के लिए हन विभागों को कैज़े एल लेबरों एवं एवियों से आवेदन पत्र आमंत्रित किये जाते हैं जिन्होंने ३१-५-८७ तक हन विभागों में १२० दिन लगातार, यदि लगातार न होते । १२१ दिन या अधिक मण्डलमें ४-१०-८८ से पूर्वी भी कार्य किया हो। कोई भारी क्रिस्यारी जिसने ४-१०-८८ से पूर्वी मण्डल के किसी विभाग में कार्य नहीं किया है, उनका आवेदन पत्र हस कार्यालय को न भोजा जाय।

केवल ऐसे कर्मचारी जो अनुसूचित जाति/अनुसूचित जनजाति के अन्तर्गत है तथा उनके दिनांक ३१-५-८७ तक परिवहन व वाणिज्य विभाग में कार्य दिक्षा १२० दिन से कम भी है, आवेदन कर सकते हैं, लेकिन हन प्रार्थना पत्रों पर विचाराद ऐसी आवश्यकता पड़ने पर किया जायेगा।

REGISTERED COPY

सभी पत्र कर्मचारी आवेदन करने के प्रपत्र 'अप्पुरुष पूर्ण' सम से

ने ३०. १०. १९८८

Advocate  
HIGH COURT  
LUCKNOW

भारकर दिनांक 15-6-87 तक अपने अन्तिम कार्य किये गये स्टेशन के हृचार्ज को है एवं उससे पावती प्राप्त कर लै। कर्मचारी अपने आवेदन पत्रों के साथ सभी प्रमाण पत्रों की सत्यापित प्रतिलिपियाँ संलग्न करें।

मण्डल के सभी स्टेशन अधीक्षक, मुख्य कन्द्रोलर तथा कार्यालय अधीक्षक मण्डल कार्यालय मुरादाबाद अपने कर्मचारियों की सूची प्रपत्र 'बी' पर सीधे ही इस कार्यालय को श्रीमती के ०८८० गोयल वरिष्ठ हित निरीक्षक मण्डल कार्यालय मुरादाबाद के नाम से भेजें। लिपेपेक्ष के ऊपर "परिवहन एवं वाणिज्य विभाग में चतुर्थ श्रेणी कर्मचारियों की स्क्रीनिंग" लिखा होना किसी भी दशा में प्रार्थना पत्र सीधे इस कार्यालय को न भेजे जायें।

इस पत्र के लक्ष्यों का भाली प्रकार प्रचार किया जाये। छाप्ट के पातायात वाणिज्य निरीक्षक यह सुनिश्चित करें कि उनके छाप्ट के प्रधान सास्टर ने अपने स्टेशन का विवरण है आवेदन पत्र जो 10-6-86 दिनांक तक प्राप्त किये है, सत्यापित करके उन्हें दिनांक 16-6-87 तक भेजदिया है। दिनांक 10-6-87 के पश्चात आवेदन पत्र स्वीकार नहीं किए जायें।

अपूर्ण आवेदन पत्रों पर विचार नहीं किया जायेगा। आवेदन पत्रों के साथ सभी आवश्यक प्रमाण पत्रों की सत्य प्रतिलिपियाँ संलग्न होनी चाहिये।

इस व्यापक प्रचार के लिए नोटिस बोर्ड पर भी लाप्ता जाय।

कृतै मण्डल रेल प्रबंधक

उ०प्र० मुरादाबाद।

प्रतिलिपिः

मण्डल सचिव एवं समृद्ध शाला सचिव ए०आर०८८०४० एवं य०आर०८८०४० आप सभी से भी अनुरोध है कि इस पत्र का व्यापक प्रचार किया जाय जिससे सभी पात्रता रखने वाले अध्यक्षी आवेदन कर सकें।

नि. क्र. २०८८



25/6/2018 11:47 AM

Abhisar Kumar  
Advocate  
HIGH COURT  
LUCKNOW.

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A35  
इन दिन सेन्ट्रल एमिनिस्ट्रेटिव दिबुनल  
एडीशनल बैच से छलाहाबाद ।

राम लाल आदि:-

--प्रार्थिता

बनाम

ठीकीजनल रेल मैजिस्ट्रेट आदि:-

--अपोर्पाटीज

अनेकजर ४ - 10

सेवा में,

श्रीमान निर्माण निरीक्षक महोदय,  
उत्तर रेलवे बालासूल,  
जिला हरदोही।

श्रीमान जी,

कृपया सूचित हो कि हम लोगों ने सम्य सम्य पर आपके तहत क्रैंक आल इकूटी की है। हम लोग बर्टीब सन 77 से काम कर रहे हैं। कभी काम में शिकायत नहीं रही है कई बार हम लोग स्क्रीनियर के लिये बुलाये गये तेकिन न तो यह पता चला कि पेट्टर दिये गये और न लिस्ट में नाम ही आया। इस सम्बंध में 5-7 दूरज्बासरें भी सब लोग हैं कुछ ही कोई जवाब भी नहीं मिलता है। हम सब लोग काफी परेशान हैं। जुनियर लोगों को लाया जा रहा है। हमारा कोई पुरखा हाल नहीं है।

अब अगर हम लोगों को एक माह के अन्दर काम पर नहीं लाया जाया गया और लिस्ट का प्रकाशान बरके काम न लिया गया तो हम लोग अदालत जाने को मजबूर होगें।

प्रार्थिता

दिनांक:- 26-3-87

ने ओ-प्रार्थिता

रावेश कुमार, रामलाल,  
वीरेन्द्र सिंह, नजीर, बाबूलाल  
भान्ना, राम स्वरम, मुनाल त  
र्यामबीर सिंह।

Adv. Amar Dutt  
Advocate  
HIGH COURT  
LUCKNOW.

In the Central Administrative Tribunal  
Additional Bench at ALLAHABAD

ABCO

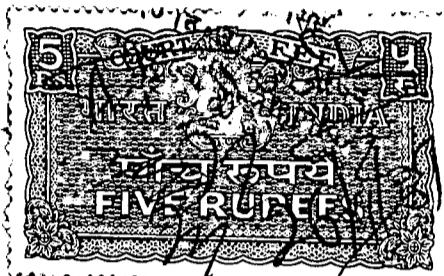
ब अवालत श्रीमान्  
[ गांधी ] बपीमान्  
प्रतिष्ठानी [ रेपाडेंड ]

Ram Lal Soh. वकेलतनामा

महोदय

Ram Lal Soh.  
V7.

षिक्षा



Divisional Rail Manager Moradabad (स्टेशन)

म० मुकदमा

सन्

पेशी की सा०

१६ ई०

क्षपर लिखे मुकदमा में अपनी ओर से श्री

- S/o - A.K. Dixit Advocate - वकील महोदय  
509/28 Raod Hyderabad, Sullana - एहोकेट

नाम	उदाहरण	नाम	उदाहरण
मुकदमा न०	करीकेन	मुकदमा न०	करीकेन

को अपना वकील नियुक्त करके प्रतिज्ञा ( इकरार ) करता हूं और लिखे देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पेरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज बालिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया बसूल द्वारे या सुलहनामा व इकबाल दाबा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दालिल करें और ससदीक करें मुकदमा उठावें या कोई रुपवा जमा करें या हमारी विपक्षी ( फरीकसानी ) का दालिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त ( बस्तखती ) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वसूल सद कार्यवाही हमको सर्वथा स्वीकार है और होगा में यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पेरोकार को मेजता रहूंगा अगर मुकदमा अदम पेरवी में एक तरफा मेरे खिलाफ फंसला हो जाता है उसको जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

वकील Ram Lal  
साक्षी ( गवाह ) —————— साक्षी ( गवाह ) —————— ७८-४५४

दिनांक

स्वीकृत

महीना

Khanna

मा० १८ ८०

L.T. ४

→ Ram Sagar

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

\*\*\*\*

WRITTEN REPLY  
ON BEHALF OF THE RESPONDENTS No. 1, 2 and 3

IN

REGISTRATION No. 1139 OF 1987

Ram Lal and others . . . . . Applicants

Versus

Divisional Rail Manager &amp; others . . . Respondents

The written reply on behalf of the  
respondents No. 1, 2 and 3 is as under:

1. That in regard to the allegations  
made in paragraph 3 of the application it is  
stated that a joint application by five persons  
is not maintainable as all of them have separate  
cause of action. It is further stated that the  
applicants, other than applicant No. 5, were  
engaged as casual labourers on daily wage basis  
to discharge the duties of Khalasi only. Since  
they (the applicants) have not paid fee separately  
the application deserves to be rejected on this  
ground alone.

Copy send by registered  
post to counsel for respondent  
no. 1, 2 and 3  
B.L.S. (S.P. Sivasubramanian)

A

2. That in regard to the allegations made in paragraph 5 of the application it is stated that the application is clearly barred by time. No ground at all has been made out for condonation of delay and the application deserves to be rejected out-right.

3. That the allegations made in paragraph 6.1 of the application are absolutely incorrect and are emphatically denied. It is further stated that Ram Lal, applicant No. 1, was engaged for a total period of two months as casual labourer for doing the work of Khalasi under the Inspector of Works, Balamau, in the year 1983. He has not worked for 393 days under him, as suggested. It is further stated that so far as the applicant No. 5, Virendra Singh, is concerned, he was never engaged as a causal labourer for any period. He has not worked even for a single day.

4. That the allegations made in paragraph 6.2 of the application are incorrect and are denied. It is further stated that Virendra Singh was never issued any casual labour card. The casual labour card alleged to have been issued in his favour, a true copy of which has been filed along with the application, is a forged, fabricated and manufactured document.

A39

5. That the allegations made in paragraphs 6.3, 6.4, 6.5 and 6.6 of the application are incorrect and are denied. It is further stated that the applicants are not entitled to get any relief from this Hon'ble Tribunal.

6. That the allegations made in paragraph 6.7 of the application are incorrect and are denied. No representation has been received. The representation alleged to have been sent is fabricated for the purposes of the case.

7. That the allegations made in paragraph 6.8 of the application are absolutely incorrect and are emphatically denied.. The live register and seniority list have already been prepared long back in the year 1985. The names of the applicants No. 2, 3 and 4 stand recorded in these documents. They will be given employment whenever requirement arises.

8. That the allegations made in paragraph 6.9 of the application are absolutely incorrect and are emphatically denied.

9. That the allegations made in

✓

AYO

paragraph 6.10 are absolutely incorrect and are emphatically denied. No ground at all has been made out for any relief from this Tribunal. The application deserves to be rejected.

VERIFICATION

I, O.P. Singh, Assistant Engineer,  
Northern Railway, Hardoi do hereby declare  
that the contents of this written reply are  
true to my knowledge and belief.

  
(O.P. Singh)  
Assistant Engineer, Northern Rly.  
Hardoi

Place of verification: Hardoi

Date of verification: 24/12/87

A46

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD,  
CIRCUIT BENCH, LUCKNOW

O.A.NO: 1139 of 87:  
F.F. 25-1-89

Ram Lal & Others.

...Applicants:

Versus

Divisional Rail Manager  
& Others.

....Respondents:

APPLICATION FOR SUMMONING DOCUMENTS FROM  
RESPONDENTS:

The applicants begs to submit as under:-

1- That in response to the applicant's applications and order of Hon'ble Tribunal for summoning records respondent have disclosed in their application dt: 24-11-1988 that pay-sheets for the month of July 1978 pertaining to IOW Balamau have been weeded out.

2- That since respondents have denied the working period of applicant No: 1 therefore he furnishes specific details of his few pay-sheets, (as he remembers), in which his name has been entered.

(1) Pay Sheet No: 446 and 472 IOW Balamau for the year 1982 and 1983.

(2) Pay Sheet No: 136 IOW Balamau for the year 1986.

It is therefore most respectfully prayed that respondents be ordered to produce above mentioned pay Sheets before Hon'ble Tribunal.

Lucknow

Applicants:

Dated: Jan, 1989;

(Ram Lal & Others)  
Through their Counsel,  
(A.K. DIXIT) Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD CIRCUIT  
BENCH, LUCKNOW.

MISC APPLICATION NO. OF 1988

On behalf of

Divisional Railway Manager and others - - - - Res/applicants  
in

O.A. No. 1139 of 1987.

## Versus

Divisional Rail Manager and others - - - Respondents.

T<sub>0</sub> :

The Hon'ble Vice Chairman and other companion Members

The applicant named above most respectfully submits as

under:-

1- That on 19-7-88 the case was taken up at about 10.45 a.m. and in the absence of the dealing assistant presuming that the records mentioned in the order dated 19.7.88 will be available, it was under taken to produce them at the time of final hearing.

2- That later on, after verification it transpired that in pursuance of the directions contained in the circular dated 10.6.77 issued by the Railway Board, the paysheet of the month of July, 1978 pertaining to I.O.W. Balamau were weeded out and destroyed in the year 1985. A true copy of the letter dated 29.9.88 issued by Divisional Accounts Office where in the period <sup>of</sup> <sub>^</sub> retention of documents is mentioned in detail is filed herewith as Annexure-I to this application.

PM  
A.Y.O.

-2-

3- That in the circumstances indicated above it has become impossible to produce the paysheet of the month of July, 1978, mentioned in the order dated 19.7.1988.

4. That in circumstances of the case it is necessary in the interest of justice the order dated 19.7.88 so far as it relates to the production of paysheet of the month of July, 1978, be recalled.

P R A Y E R

It is, therefore most respectfully prayed that the order dated 19.7.1988 passed by this Hon'ble Court so far as it relates to the production of the paysheet of the month of July, 1978, be recalled.

VERIFICATION

I, O.P. Singh, Assistant Engineer, Northern Railway, Hardoi do hereby declare that the contents of paragraph Nos. 1 to 4 indicated above are true to the best of my knowledge and information received by me which I believe to be true.

SO HELP ME GOD.

  
- असिस्टेंट इंजीनियर - - -  
( Respondents )  
उत्तर प्रदेश, भारत  
Asstt. Engineer  
N. Rly. Hardoi

No.49/Record/84

Dt. 29.09.1988

Divl. Accounts Office

N.Rly., Moradabad.

The FA & CAO (Books), (Estt), Baroda House/NILS.

The FA & CAO (Costs), Dashmorigate, Delhi.

The Sr.DAO/NDLS/LKO/ALD, JU, LKN, FZR, UMB.

The W.A.O/CB-LKO/ALM-LKO/ASR/HKN/JUD.

The CG (JA), NDLS, DC/MB, Sr.DPO, DSE, Sr.DCS, Sr.DOS, Sr.DSO, Sr.DSTE, Sr.DME, DME (C&W), DCE, DMO/MB, Principal/2TS/CH, HE, DEN-I, DEN-II, DEN-III, DEN(G), DEN/RK, MB, HQ-MB, HE, SPN, HRI, AEN (Spl) DEN.

The Commandant/RPF/MB.

All Section Officers of DAO's Office/MB, ADAO I & II/MB.

Hog:- Weeding out of old and time barred records of Sr.DAO's Office/MB.

\*\*\*\*\*

In terms of Para-121-a and Appendix-IX of the Indian Rly. Code for Accounts Deptt. and Rly. Bds. letter No.74/AD/CR/MISC/AC/APP-IX Dt.10.6.77 circulated vide FA & CAO (Books) letter No.77/B.V.VII/G. Record Dt: 20.6.77, The old and time barred records of this office noted below, are due for destruction. You are, therefore, requested to kindly intimate this office if any of the paid vouchers for the particular period are required to be preserved for further reference. Incase no reply is received by 30.10.88 it will be presumed that your demand is NIL.

S.No.	Particulars of Record	Period of Retention	Period upto which proposed to be destroyed.
1-	Salary Bill	10 years	upto 6/78
2-	Labour Pay Sheet	5 "	- 6/83
3-	MISC. paid vouchers & Pay Orders.	5 "	- 6/83
4-	Bank Challan	5 "	- 6/83
5-	Monthly Cash Book.	5 "	" 6/83
6-	Counter foils of Cheques	5 "	- 6/83
7-	C.D. Mastering etc.	5 "	- 6/83
8-	Journal Slips/Cap. & Rev.	5 "	- 6/83
9-	Suspense Register	5 "	- 6/83
10-	Monthly A/C Current Cap & Rev.	2 "	- 6/86
11-	Dak Register	3 "	- 6/85
12-	Old Files.	3 "	- 6/85

Note:- (i) Salary Bill AB No. (C) & (EC)  
(ii) Labour Pay Sheet AB No. (EB) & (XB)  
(iii) Misc. Paid vouchers & Pay Orders.

AB No.- PFA, PFF, Pension, O.T., KM, EADA, ST, XJ, IC, ES, XA, EA, EIS, INS, GIS, REIS, ECIS, XCS, EGA, SE, XHN, NDA, CTG, XP, XIS, XREIS, XINS, XADA, EPLB, XPLB, BA, XELC, XZF.

Sr.Divl. Accounts Officer,  
N.Rly., Moradabad.

29/9/88

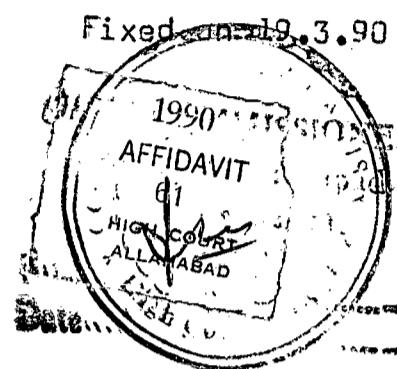
In The Central Administrative Tribunal, Circuit Bench,

Lucknow.

ASO

O.A. No. 1139-87

Fixed on 19.3.90



Ram Lal and oths..

..Claimant.

Vs.

Union of India & oths..

..Opp. Parties.

PT  
22/3/90

### AFFIDAVIT

I, Ram Lal aged about 31 years son of Sri Bhikha, resident of Village Bahidin Post Kachhona, District Hardoi do hereby solemnly affirm and State on oath as under in the name of Almighty God:-

1. That deponent is applicant No. 1 in O.A. No. 1139-87 and it is only due to typing error that in claim petition his father's name and residence as "Sri Mangali" and "Village Fattepur" has been wrongly typed. As a matter of fact correct name of deponents father is "Sri Bhikha" and not "Sri Mangali". Similarly deponents residence is village Bahidin and not Fattepur.



CTI  
Ram Lal

.../2.

ASJ

2. That as ordered by Hon'ble Court on 19.2.90 deponent has collected the original Cards of his own and that of his colleagues Sarva Sri Khanna, Babu Lal, and Ram Swaroop, which he is submitting to day in original. Deponent could not contact Sri Virendra Singh-applicant No. 5.

3. That entries on all the cards have been made by the concerned office clerks as were posted in the concerned offices from time to time, whose names are not known to deponent.

4. That names of officers who have signed on these cards from time to time are Sarva Sri Mustafa Ali Qureshi, Jogendra Prasad Pathania, Luxmi Narain Vishwakarma (presently posted as I.O.W. Balamau) and Sri Satya Pal Jatula.

5. That first photograph pasted on card of Sri Khanna had become so fade and invesiable that it was subsequently changed and the later photograph has been signed by Sri Jogendra Singh Pathania.

6. That names of Respondents Ram Lal, Khanna, Babu Lal and Ram Swaroop finds place at Sl.No. 52, 73, 95 and 92 in seniority list of Casual Laboures of I.O.W. Balamau (which has been filed in O.A. No. 1140-87 Sadhu Ram Vs. Union of India decided on 19.2.90 by this Hon'ble Tribunal). Perusal of the said list goes to show that person whose name



L.T.I. Ranale

10/30

AS2

✓   
 ~~�~~ sex finds place at Sl. No. 96 has been engaged  
 ignoring the respondents who are senior than  
 person at Sl. No. 96 and have got right to be  
 engaged.

Deponent,

(T) Ram Lal

19 March, 1990

(Ram Lal)

above.



VERIFICATION

I, deponent named above do hereby verify the  
 contents of paras 1 to 6 of this affidavit  
 to be true from personal knowledge and  
 no part of it is false and nothing material  
 has been concealed so help me God.

Deponent,

(T) Ram Lal

19 March, 1990

above

(T) Ram Lal

I know and identify the deponent  
 who has affixed his LTI in  
 my presence.

ANJALI  
 A. K. Dixit,

Advocate.

AS

Solemnly affirm before me on ... 19/3/90  
at ... 11.45 a.m. /p.m. by Sri Ram Lal who is  
identified by Sri A.K.Dixit, Advocate, High Court  
Lucknow Bench. I have satisfied myself by  
examining the deponent that he understands the  
contents of this affidavit which have been reveal  
over and explained by me to him.



J.R.L  
OATH COMMISSIONER  
HIGH COURT  
Date 25/2/90  
19/3/90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH : LUCKNOW  
Opp. Residency, Gandhi Bhawan, Lucknow

26/5

No. C/7/CE/LKO/ATL/ 1393

Date :

REGISTRATION NO. 1139/87 OF 1992 (L)

Ram Lal

Applicant

VERBS

D R M - N Rly. & others

Respondents

1) - Union of India, through Secretary, Ministry of Rly.  
New Delhi

Please take notice that the applicant above named has  
presented an application a copy of which is  
enclosed herewith which has been registered in this Tribunal and  
the Tribunal has fixed 11th day of August, 92 for  
hearing.  
Court order DT-26-5-92.

If no appearance is made on your behalf, your pleader  
or by some one duly authorised to act and plead on your behalf  
in the said application, it will be heard and decided in your  
absence. Given in hand and the seal of the Tribunal this

25 day of 5 1992

FOR DEPUTY REGISTRAR

OK

# VAKALATNAMA

In The Central Administrative Tribunal  
Lucknow Bench, Lucknow

Ram Lal

99  
C

VERSUS

Union of India

TA No. 1139 of 1987

I/We, the undersigned, do hereby nominate and appoint Shri **ANIL SRIVASTAVA**, Advocate, Registration (Enrolment) No. U. P. 1208/84, B-9, Sector H, Near Sangam Crossing, Aliganj Ext., Lucknow-20 and Shri.....

..... Advocate(s)

to be counsel in the above matter, and for me/us and on my/our behalf to appear, plead, act and answer in the above Court, Tribunal or any Appellate Court or any Court, Tribunal to which the business is transferred in the above matter, and to sign and file petitions, statements, accounts, exhibits, compromises or other documents, whatsoever, in connection with the said matter arising therefrom, and also to apply for and receive all documents or copies of documents, depositions, etc, etc, and to apply for issue of summons and other writs or subpoena and to apply for and get issued any arrest, attachment or other executions, warrants or orders and to conduct any proceeding that may arise thereout, and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, however, that, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of town; then, and in such an event my/our said advocate(s) shall not be bound to appear before the court and if my/our said advocate doth appear in the said case he shall be entitled to an outstation fee and other expenses of travelling, lodging, etc. Provided ALSO that if the case be dismissed by default, or if it be proceeded ex parte, the said advocate(s) shall not be held responsible for the same. And all whatever my/our said advocate(s) shall lawfully do, I do hereby agree to and shall in future ratify and confirm.

ACCEPTED :

Anil Srivastava

(ANIL SRIVASTAVA) Advocate  
..... Advocate

Signature of Client..... Ram Lal I.D.W./87M

..... A.E.N. S.P.C. Dr. S. Srivastava A.E.N./87M  
..... A.E.N. S.P.C. Dr. S. Srivastava A.E.N./87M

C 100 750

In the Central Administrative Tribunal, Lucknow.

Lucknow  
C.M. A.M. No. 43/89(C)

Q.A. No. 1139 of 1989.

Fixed on 30 March, 1989. (S.R. No. 34).

Ram Lal and others ... Applicants.

versus

Divisional Rail Major ... Respondents,  
and others.

Application on behalf of Claimants for Impleadment of

Union of India.

It is submitted that in the above noted case  
Union of India has been left from being impleaded which  
ought to have been impleaded. An objection to this effect  
has also been raised by Respondents.

It is therefore most humbly prayed that applicants  
be permitted to implead Union of India as Respondent  
No. 4 in the following manner in array of Respondents,  
by amending the claim accordingly.

4 Union of India, through Secretary of Railways,  
Ministry of Railways, NEW DELHI.

Lucknow

Date: 30 March 1989

Council for Appellants

Alm 82  
(A.K.M. 11)  
Ad. 001134

In the Central Administrative Tribunal, Circuit Bench,  
C/101  
V/V  
SOLB

Lucknow  
C.M. An 431a9 (C)

Q.A. No: 1139 of 1983.

Fixed on 30 March, 1989. (SR No. 39)

Ram Lal and others.

... Applicants.

Versus

Divisional Rail Major  
Others.

... Respondents.

Application on behalf of Claimants for Impleadment of

Union of India.

It is submitted that in the above noted case Union of India has been left from being impleaded which ought to have been impleaded. An objection to this effect has also been raised by Respondents.

1st defd  
conv.

March 1989  
30/3/89  
It is therefore most humbly prayed that applicants be permitted to implead Union of India as Respondent No 4 in the following manner in array of Respondents by amending the claim accordingly.

" 4 Union of India, through Secretary of Railways/ Ministry of Railways, NEW DELHI."

Lucknow:

Dated: 30 March 1989

Counsel for applic

pkp  
(A.K. 14/4/89)  
Advocate

In The Central Administrative Tribunal, Additional Bench,  
at  
Allahabad

APPLICATION FOR SUMMONING RECORDS

In re:

Regis. No. 1139 of 87  
Filed on 18.3.88

Ram Lal and oths. . . . . Applicants.

Vs.

Divisional Rail Manager & oths. . . . . Respondents

Application on behalf of Claimants

for summoning records from Respondents.

It is most humbly submitted on behalf of  
applicants:-

1. That aforesaid claim petition has been filed with the prayer for relief that names of claimants who have worked with the Railway Administration be taken on list and they be given employment as per provisions of Railway Establishment Manual and other directions issued by the Railway Administration from time to time.

2. That respondents have denied the claimant no. 5 to have ever worked with them and it has also been stated in para 7 of their reply that names of claimants 1, 2, 3 and 4 have been included in the list No. details of list have been given which is

*Re-ordered  
Copy  
12/11/88*

C  
103

necessary as disclosed in para 6 of the Rejoinder Affidavit. Similarly relevency of pay sheets has been disclosed in para 4 of Rejoinder affidavit.

3. That in view of facts stated above it is clear that following documents are relevant and necessary to be brought before Hon'ble Tribunal for proper adjudication of rights of parties and points of controversy involved.

1. Pay sheets of wages paid to the casual Labour under 10 W Balamau for the period 18.12.72 to 14.9.84.
2. Complete Seniority list in respect of casual labourers as prepared on the basis of Live Register as indicated in para 6 of reply of respondents.

Wherefore, it is respectfully prayed that respondents be directed to produce above mentioned documents after supplying an attested copy of document no. 2 "The 'List'" to the claimants.

Counsel for the claimant,

March 1988

(A. K. Dixit)  
Advocate.

Abhaya Kumar Dixit  
Advocate  
HIGH COURT

Ph. 72629:  
509/28 Ka Old Hyderabad  
LUCKNOW

Dated .... 27.5.88

To,

The Bench Secretary,  
CAT, Circuit Bench  
Lucknow.

Copy  
A.Y.

As I am feeling indisposed  
for the last two days, mine  
following case may kindly be  
requested to their Lordships for  
being stand out:-

Sl. No (9) 1139-87 Ramdial vs D.R.M. V/Sly

Abhaya Kumar Dixit  
Counsel for Applicant

Abhaya Kumar Dixit

Advocate

HIGH COURT

Ph. 72629

509/28 Ka Old Hyderabad.

LUCKNOW.

Dated .....

To,

~~W.A.C.~~  
Sri O. P. Singh,  
Asstt. Engineer,  
Northern Railway,  
HARDOI

C  
103  
X

Dear Sir,

Subject:- Duplicate of Written Statement/Reply  
in claim No. 1139-87 Ram Lal Vs. D.R.M.  
fixed on 17.2.88.

Upon an enquiry made by me on 29.1.88 in  
the office of Central Administrative Tribunal, Allahabad  
it has been brought to my notice that written statement/  
Reply has been filed by you before Hon'ble Tribunal in  
the aforesaid claim on 25.1.88, but without supplying  
its duplicate to me.

Claim is now fixed on 17.2.88 for Rejoinder.

You can appreciate that I am not supposed to  
file Rejoinder unless I receive duplicate of your  
reply already filed by you.

It is therefore requested that supply of  
duplicate of W.S. to me be insured by you without  
further loss of time, failing which the adjournment  
on 17.2.88 will be at your risk.

Yours Faithfully,

*Abhaya Kumar Dixit*  
(A. K. Dixit) 872/88  
for claimant.

CC to

The Deputy Registrar,  
Central Administrative Tribunal  
23-A Than Hill Road, Allahabad  
for information please.

*Sol (S)* 10/2/88  
for info  
D.R.S. 10/2/88

*10/2*  
*Sh. Mazumder*

25/1 C 66 1/6  
SPECIAL POWER OF ATTORNEY:

5

In the Central Administrative Tribunal; Allahabad Bench  
OA No. 1139 of 1987  
Ram Lal & others. Plaintiff  
Appellant  
Particulars

VERSUS

DRM/MR & others

Defendant

Respondent

Opposite Party.

Sukhdev Gupta, Civil Manager

KNOW all men by these present that I Northern Railway Moradabad do hereby appoint and authorise S/Sri S. P. Sivashankar, Advocate to appear, plead, and act for me jointly or severally in the above noted case and to take such steps and proceedings as may be necessary for the prosecution or defence of the said matter, as the case may be and for the purpose to make sign, verify and present all necessary petitions, written statements and other documents to compromise suit admit the claims and to lodge and deposit money in Court and to receive payment from the court of money deposited and to file and withdraw documents from Court and generally to set in the premises and in all proceedings arising thereout whether by execution appeal or others so or in any manner connected therewith as effectually to all intents and purposes as I could personally present I hereby agree to ratify and confirm what shall be lawfully done by virtue of these presents.

In witness where of I hereinto set my hand this

day of . . . . . 198

S. P. Sivashankar

Sukhdev  
Divisional

Northern

Mora

MPS.

Hand  
S. P. Sivashankar  
Court Advocate

To,

C/10

XX

The Deputy Registrar (Judicial)  
Central Administrative Tribunal  
Allahabad

Sir,

Subject: Transfer of Claim No. 1139-87  
Ramdas and others vs D.R.M  
fixed on 12.5.88

It is submitted that above noted claim is fixed for disposal of application for Summoning records. Matter pertains to List HARDOI. Counsel for claimant also belongs to Lucknow.

Wherefore it is most respectfully  
prayed that aforesaid claim may  
kindly be transferred to Circuit Bench  
at Lucknow.

Counsel for claimant

A. K. Dixit  
(A. K. Dixit)  
Dehradohli

13.4.88.

509/28 K, Old Kydewal  
Lucknow